

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO.672/2025

(IA No.196/2026)

(under section 18(1) read with section 14 and section 15 of the
National Green Tribunal Act, 2010 and Environment (Protection) Act,
1986)

In the matter of:

VARUN LUTHRA

.... APPLICANT

VERSUS

CENTRAL GROUND WATER AUTHORITY & ORS

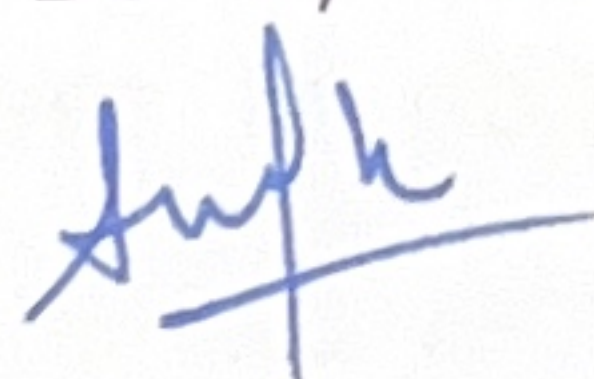
....RESPONDENTS

**Subject: Reply On behalf of Rtd. Inspector Sunil Kumar, Delhi
Police (Respondent No.10).**

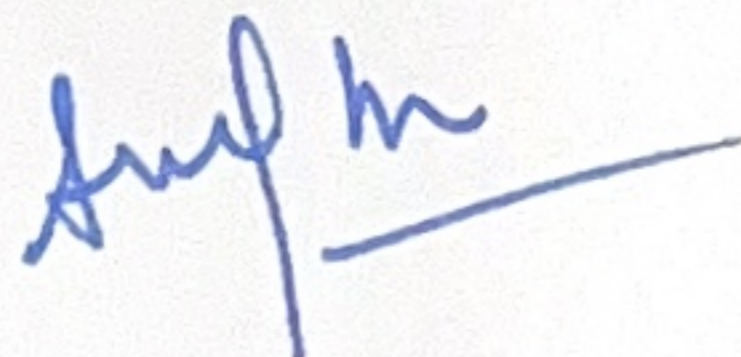
Hon'ble Sir,

Most respectfully showeth that:-

1. On the complaint of Sh. Vijay Kumar Aggarwal (Respondent No.04)s/o Late Sh. M.L. Aggarwal r/o TU-34, 1st floor, Pitampura, Delhi, a case vide FIR No. 226/2022 dated 29.01.2022 U/s 419,170, 385, 509 & 34 IPC PS Maurya Enclave, Delhi was registered against the present applicant Varun Luthra and his associate Abhishek Verma.
2. The brief facts of the case are that, the complainant Sh. Vijay Kumar Aggarwal (Respondent No.04) had stated that he is the owner of Plot No. BD-9, Vishakha Enclave, Pitampura, Delhi,



- which was an under construction site. On 27.01.2022, two unknown persons entered into his above said site and posed themselves as the officers of SDM Office. When he reached at the site, they threatened to seal the premises and demanded Rs. 20,000/- from him. They refused to show their Identity cards and misbehaved with him. When he enquired about the same from concerned SDM office, the SDM office stated that no official of SDM office had visited at the said premises.
3. On 28.01.2022, present applicant Varun Luthra and his associate Abhishek Verma again visited at his site and again demanded money. Complainant Sh. Vijay Kumar Aggarwal immediately informed to SDM office about their arrival at the site. Complainant's daughter Shivani Aggarwal reached at the site as complainant was at his office that time. Both the unknown persons misbehaved with her and used vulgar language and abused her. In the meantime, staff of SDM office also reached there and the unknown alleged persons disclosed their names as Varun Luthra (present applicant) and Abhishek Verma. Thereafter, local police also reached there and both the alleged persons were taken to PS Maurya Enclave, Delhi, but, no action was taken against them and they were freed from the PS.
4. On 29.01.2022, above said case FIR No. 226/2022 dated 29.01.2022 U/s 419,170,385,509,34 IPC PS Maurya Enclave, Delhi was registered on the complaint of Sh. Vijay Kumar Aggarwal and investigation of the case was transferred to Vigilance Branch vide order 828-33/SO/DCP /NWD (AC-III) Dated:



- 22.01.2022, North-West District, Delhi and assigned to the undersigned. (Respondent No.10).
5. On 30.01.2022, accused (1) Varun Luthra (present applicant) s/o Sh. Sanjay Luthra r/o B-4/269C, Keshavpuram, Delhi and (2) Abhishek Verma s/o Sh. Sushil Verma r/o WP-82, Village-Wazirpur, Ashok Vihar, Delhi were arrested in the case by the undersigned (Respondent No.10) and produced before the Hon'ble court. Subsequently, on the same day, Hon'ble court had granted bail to both of them and they were released from the custody.
 6. Thereafter, investigation of the present case was transferred to Crime Branch vide order No.7557-64/Co-ordination Branch/Desk-III/PHQ, Delhi, Dated the 28.02.2022 and on 09.03.2022, investigation of the present case was entrusted to Respondent No.11.
 7. Now, applicant Varun Luthra has filed an application before the Hon'ble Tribunal u/s 14,15 read with section 18 of the National Green Tribunal, Act, 2010 for violation on Environment (Protection) Act, 1986, against undersigned (Respondent No.10) and others.
 8. In this regard, it is submitted that during said period, undersigned (Respondent No.10) was neither posted as SHO nor holding any administrative post at PS Maurya Enclave, Delhi. Undersigned has only investigated above mentioned case, which was registered at PS Maurya Enclave, Delhi.
 9. It is worth mentioning here that during investigation, mobile phones of accused (1) Varun Luthra (present applicant) and



(2) Abhishek Verma were seized by the undersigned (Respondent No.10) and deposited at FSL, Rohini, Delhi, for examination vide receipt No. SFSL(DLH/1365/CO/269/22 Dated- 07.02.2022. The result of the same is still awaited from FSL, Rohini, Delhi.

10. In view of above said facts and circumstances, it is crystal clear that undersigned was not in a position to take any action against activities (if any) of illegal Borewell, running in the jurisdiction of PS Maurya Enclave, Delhi.
11. Therefore, it is humbly requested that the name of undersigned (Respondent No.10) may kindly be deleted/exempted, from the list of Respondents, please.

Undersigned is ready to abide by all the directions of this Hon'ble court.

Submitted please.



Rtd. Inspr. Sunil Kumar

Then Inspr. Vigilance North West District, Delhi

Dated 15.04.2026